

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Miscellaneous Application No. 85092 of 2019
(on behalf of Appellant)

In

Service Tax Appeal No. 177 of 2012

(Arising out of Order-in-Original No. 27/ST/2011-12/C dated 28.12.2011 passed by the Commissioner of Central Excise & Service Tax, Nagpur)

M/s Gupta Coal Fields & Washeries Ltd. Appellant
7th Floor, Shriram Towers, Kingsway, Nagpur -440001

Versus

Commissioner of Central Excise, Nagpur Respondent
Kendriya Utpad Shulka Bhawan, Telangkhedi Road
Civil Lines, Nagpur – 440010

Appearance:

Ms. Gaurangi Patil, Advocate for the Appellant
Shri M. Suresh, DC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86174 / 2019

Date of Hearing: 27.06.2019

Date of Decision: 27.06.2019

Per: Justice Dilip Gupta

A statement has been made on behalf of the Liquidator that the permission has been granted by the National Company Law Tribunal to the Liquidator to not press the appeal. The appeal as well as the miscellaneous application stand dismissed as withdrawn.

(Dictated and pronounced in open court)

(Justice Dilip Gupta)
President

(C.L. Mahar)
Member (Technical)